

FORM A**Public Announcement****(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)****FOR THE ATTENTION OF THE CREDITORS OF
M/S. MANAS VYAPAR PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	M/S MANAS VYAPAR PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	26 November 1992
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U99999MH1992PTC069733
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Office Address: 301, Sunflower Tower parvati Bhuvan, Kharkar Ali, Thane, Maharashtra, India, 400601
6.	Insolvency Commencement Date in respect of the Corporate Debtor	29/10/2024
7.	Estimated date of closure of Insolvency Resolution Process	27/04/2025
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Kailash Thanmal Shah Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Registered Address: 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: cirp.manasvyapar@gmail.com
11.	Last date for submission of claims	12/11/2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Manas Vyapar Private Limited on 29th October 2024.

The creditors of M/s. Manas Vyapar Private Limited, are hereby called upon to submit their claims with proof on or before 29th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/11/2024
Place: Mumbai

Kailash Thanmal Shah
Interim Resolution Professional of
M/s. Manas Vyapar Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P00267/2017-2018/10511
AFA Valid upto: 18/12/2024

NOTICE
TATA CHEMICALS LTD.
Registered Office: Bombay House, 24 Horni Mody Street, Mumbai - 400001, MH

NOTICE is hereby given that the certificates for the undermentioned securities of the Company has been lost/misplaced and the holder of the said securities have applied to the Company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name(s) of holder(s) [and Jt. holder(s), if any]	Kind of Securities and face value	No. of Securities	Distinctive number(s)
DORMI INVESTMENT PVT. LTD.	EQUITY & 10/-	30	121727480-121727509
		2375	181254979-181257353

[Kolkata]
04/11/2024

Rahul Bajaj,
Director

Canara Bank Lower Parel Branch : Unit No. 1, Ground Floor, Kamala Mills Compound, Times Tower, S. B. Road, Lower Parel (West), Mumbai-400 013, Maharashtra. E-mail: cb15538@canarabank.com

Ref. No. MSRO-REC-REDM:NEHA H SHARMA :20-OCT-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mrs. Neha Harishchandra Sharma, D/o. Mr. Harishchandra Sharma, R/o. Room No. 5/A, Suryabai Chawl, Dhavaj, Mumbai, Maharashtra-400 017.
Mrs. Neha Harishchandra Sharma, D/o. Mr. Harishchandra Sharma, R/o. Flat No. 202, On 2nd Floor of The Building Known As "Bliss Residency" "B" Type Situated At Village : Dhamoto, Taluka : Karjat, District Raigad, Maharashtra-410 206.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Lower Parel Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 23.04.2024, to the borrower / firm **Mrs. Neha Harishchandra Sharma D/o. Mr. Harishchandra Sharma, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 23,78,904.72 (Rs. Twenty Three Lakhs Seventy Eight Thousand Nine Hundred Four Paise Seventy Two Only)** as on 22.04.2024 and interest stated therein within 60 days from the date of receipt of the said notices:

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 19.07.2024. Further, the said **Symbolic Possession** notice was duly published in **The Financial Express** and **Dainik Sangam** newspapers on 21.07.2024.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 23,78,904.72 (Rs. Twenty Three Lakhs Seventy Eight Thousand Nine Hundred Four Paise Seventy Two Only)**, plus subsequent interest, costs & expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Worli Seaface Branch : Poonima CHS, Opp. Traffic Police Hq, Sir Pochkanwala Road, Wurl, Mumbai-400 025, Maharashtra. E-mail: cb15064@canarabank.com

Ref. No. MSRO-REC-REDM:MOHDA QADRI-F-303VIVIANA: OCT-27-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mr. Mohd. Abubakar Qadri (Borrower), S/o. Abdulla Qadri, R/o. Building N-5B, Abdal Sattar Building 2nd Floor, Room No. 23, Bhishti Mohalla, Zakaria Masjid Street, Mumbai, Maharashtra-400 009.
Sh. Mohd. Abubakar Qadri S/o. Abdulla Qadri, R/o. Flat No. 302, On 3rd Floor of The Building Known As "Bliss Residency" "B" Type, Situated At Village : Dhamoto, Taluka : Karjat, District : Raigad, Maharashtra -410 206.
Sh. Mohd. Abubakar Qadri, S/o. Abdulla Qadri, R/o. Flat No. 303, Admesuring 337.99 Sq. Ft. Carpet Area On 3rd Floor, in 'X' Wing of The Building Known As "Viviana Block S" Constructed on Land Bearing Survey No. 87/43, 87/44, 87/45, 87/46 Situated At Village : Dhamoto, Taluka : Karjat, District : Raigad, Maharashtra-410 206.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Worli Seaface Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, U/s. 13(2) of the Act, on 15.04.2024, to the borrower / firm **Sh. Mohd. Abubakar Qadri S/o. Abdulla Qadri, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 21,72,252/- (Rs. Twenty One Lakhs Seventy Two Thousand Two Hundred Fifty Two Only)** as on 14.04.2024 and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 26.06.2024. Further, the said **Symbolic Possession** notice was duly published in **Business Standard** and **Pratahkal** newspapers on 28.06.2024.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 21,72,252/- (Rs. Twenty One Lakhs Seventy Two Thousand Two Hundred Fifty Two Only)** as on 14.04.2024, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Dadar (West) Branch : Mondesire Bldg., Ranade Cadell Road, Junction Shivaji Park, Dadar (West), Mumbai-400 028, Maharashtra. E-mail: cb0107@canarabank.com

Ref. No. MSRO-REC-REDM:VAISHNAVI :08-OCT-2024-25 Dated : 30.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mrs. Vaishnavi Vijay Kargarkar (Borrower & Mortgagee), R/o. Sai Baba Mandir, Aptewadi Shirgao Road, Near Sri Krishna Garden, Thane, Maharashtra-421 503
Mr. Sushil Kumar Rajbahadur Singh (Guarantor), R/o. 310 Adarsh Park, Barrage Road, Badlapur West, Thane, Maharashtra-421 503.
Sh. Vaishnavi Vijay Kargarkar, R/o. Flat No. 001, Admesuring 625 Sq. Ft. Area On A Ground Floor, In The A Wing of Building Known As "Sai Tej" of Society Known As "Sai Tej Cooperative Housing Society" At Village : Valvaki, Taluka : Ambernath, District Thane-421 501.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Dadar Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 01.02.2024, to the borrower / firm **Mrs. Vaishnavi Vijay Kargarkar, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 26,94,026/- (Rs. Twenty Six Lakhs Ninety Four Thousand Twenty Six Only)** as on 31.01.2024 and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 10.05.2024. Further, the said **Symbolic Possession** notice was duly published in **Business Standard** and **Mumbai Lakhshdeep** newspapers on 14.05.2024.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 26,94,026/- (Rs. Twenty Six Lakhs Ninety Four Thousand Twenty Six Only)** as on 31.01.2024, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Lower Parel Branch : Unit No. 1, Ground Floor, Kamala Mills Compound, Times Tower, S. B. Road, Lower Parel (West), Mumbai-400 013, MH. E-mail: cb15538@canarabank.com

Ref. No. MSRO-REC-REDM: PLASTIC PRODUCTS :28-OCT-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mrs. Plastic Products, Prop. Rushi Hemant Vador, Plot No. 46, VRIDD Lohap Village, Tal. Khalapur, Dist. Raigad-410 220.
Mrs. Radhika Hemant Vador, G-02, A-Wing, Konark Apartment, Kon Gaon, A/P, Ajival, Mumbai Pune Highway, Panvel-410 221.
Rushi Hemant Vador, G-02, A-Wing, Konark Apartment, Kon Gaon, A/P, Ajival, Mumbai Pune Highway, Panvel-410 221.
Mr. Hemant Khimaji Vador, G-02, A-Wing, Konark Apartment, Kon Gaon, A/P, Ajival, Mumbai Pune Highway, Panvel-410 221.
Mr. Vivek Hemant Vador, G-02, A-Wing, Konark Apartment, Kon Gaon, A/P, Ajival, Mumbai Pune Highway, Panvel-410 221.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Lower Parel Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, U/s. 13(2) of the Act, on 03.05.2019, to the borrower / firm **Mrs. Plastic Products, Prop. Rushi Hemant Vador** the mortgagee and the Guarantors (above mentioned names), demanding to pay an amount of **₹ 3,63,72,662/- (Rs. Three Crore Sixty Three Lakhs Seventy Two Thousand Six Hundred Sixty Two Only)** as on 30.04.2019, and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 03.08.2024. Further, the said **Symbolic Possession** notice was duly published in **The Financial Express** and **Mumbai Lakhshdeep** newspapers on 07.08.2019.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 3,63,72,662/- (Rs. Three Crore Sixty Three Lakhs Seventy Two Thousand Six Hundred Sixty Two Only)** as on 30.04.2019, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Lower Parel Branch : Unit No. 1, Ground Floor, Kamala Mills Compound, Times Tower, S. B. Road, Lower Parel (West), Mumbai-400 013, E-mail: cb15538@canarabank.com

Ref. No. MSRO-REC-REDM: FAIZUNISSA H SHAIKH :21-OCT-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mrs. Faizunissa Hasan Shaikh (Borrower), R/o. Room No. 102, Shivam CHS, Mukund Nagar, Damber Compound, Opp. DNGC, Dhavaj, Mumbai, Maharashtra-400 017.
Mr. Kareem Abdul Qadri, C/o. Abdul Sattar Shaikh, R/o. Flat No. 102, B. Type, Bliss Neral Karjat, Raigad Residency, Dhamoto, Raigad, Maharashtra-410 101.
Mrs. Faizunissa Hasan Shaikh, R/o. Residential Flat Bearing Flat No. 101, On 1st Floor, In 'B' Wing of The Building Known As "Viviana Block S" Situated At Village : Dhamoto, Taluka : Karjat & District Raigad, Maharashtra-410 101.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Lower Parel Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 15.04.2024, to the borrower / firm **Mrs. Faizunissa Hasan Shaikh, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 22,08,397.86 (Rs. Twenty Two Lakhs Eight Thousand Three Hundred Ninety Seven & Paise Eighty Six Only)** as on 14.04.2024 and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 26.06.2024. Further, the said **Symbolic Possession** notice was duly published in **The Pratahkal** and **Business Standard** newspapers on 28.06.2024.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 22,08,397.86 (Rs. Twenty Two Lakhs Eight Thousand Three Hundred Ninety Seven & Paise Eighty Six Only)** as on 14.04.2024, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Lower Parel Branch : Unit No. 1, Ground Floor, Kamala Mills Compound, Times Tower, S. B. Road, Lower Parel (West), Mumbai-400 013, E-mail: cb15538@canarabank.com

Ref. No. MSRO-REC-REDM: SANTOSH N TELI :22-OCT-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mr. Santosh Narayan Teli, W/o. Shankar Mandir, Room No. 77, Shri Sai Society, Anand Gadh Park Site, Vikhroli, S. O. Mumbai-400 079.
Mrs. Karuna Santosh Teli, W/o. Santosh Teli, W/o. Shankar Mandir, Room No. 77, Shri Sai Society, Anand Gadh Park Site, Vikhroli, S. O. Mumbai-400 079.
Mr. Santosh Narayan Teli, Flat No. 6, 2nd Floor, Building Name "Shivom Residency", Village : Dhavaj, Taluka : Karjat, Dist. Raigad-410 201.
Mrs. Karuna Santosh Teli, W/o. Santosh Teli, Flat No. 6, 2nd Floor, Building Name "Shivom Residency", Village : Dhavaj, Taluka : Karjat, Dist. Raigad-410 201.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Lower Parel Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, U/s. 13(2) of the Act, on 17.09.2022, to the borrower / firm **Mr. Santosh Narayan Teli & Mrs. Karuna Santosh Teli, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 33,41,029.62 (Rs. Thirty Three Lakhs Forty One Thousand Twenty Nine and Paise Sixty Two Only)** as on 17.09.2022 and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken **Symbolic Possession** of the secured assets described in the Possession Notice dated 10.03.2023. Further, the said **Symbolic Possession** notice was duly published in **Business Standard** and **Mumbai Lakhshdeep** newspapers on 11.03.2023.

To comply with the proposition laid down by the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in Writ Petition No. 8155 of 2018, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **₹ 33,41,029.62 (Rs. Thirty Three Lakhs Forty One Thousand Twenty Nine and Paise Sixty Two Only)** as on 17.09.2022, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

Canara Bank Lower Parel Branch : Unit No. 1, Ground Floor, Kamala Mills Compound, Times Tower, S. B. Road, Lower Parel (West), Mumbai-400 013, E-mail: cb15538@canarabank.com

Ref. No. MSRO-REC-REDM: SANTOSH N TELI :22-OCT-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mr. Santosh Narayan Teli, W/o. Shankar Mandir, Room No. 77, Shri Sai Society, Anand Gadh Park Site, Vikhroli, S. O. Mumbai-400 079.
Mrs. Karuna Santosh Teli, W/o. Santosh Teli, W/o. Shankar Mandir, Room No. 77, Shri Sai Society, Anand Gadh Park Site, Vikhroli, S. O. Mumbai-400 079.
Mr. Santosh Narayan Teli, Flat No. 6, 2nd Floor, Building Name "Shivom Residency", Village : Dhavaj, Taluka : Karjat, Dist. Raigad-410 201.
Mrs. Karuna Santosh Teli, W/o. Santosh Teli, Flat No. 6, 2nd Floor, Building Name "Shivom Residency", Village : Dhavaj, Taluka : Karjat, Dist. Raigad-410 201.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Lower Parel Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, U/s. 13(2) of the Act, on 17.09.2022, to the borrower / firm **Mr. Santosh Narayan Teli & Mrs. Karuna Santosh Teli, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 33,41,029.62 (Rs. Thirty Three Lakhs Forty One Thousand Twenty Nine and Paise Sixty Two Only)** as on 17.09.2022, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; OR
ii. By inviting tenders from the public; OR
iii. By holding public auction including through e-auction mode; OR iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
sd/-
Authorized Officer, Canara Bank

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR KRYSAL STONE EXPORTS LIMITED
OPERATING IN MANUFACTURE OF NON-METALLIC MINERAL PRODUCTS AT REGD ADD: OFFICE NO.8, BLASIAN BLDG., IST FLOOR, AMBOLI NAKA, S V ROAD, ANDHERI WEST, MUMBAI 400058
FACTORY ADD: SP-2 RIICO INDUSTRIAL AREA SHIVDASPURA, JAIPUR, RAJASTHAN-303903
VACANT LAND ADD: B-5, INDUSTRIAL AREA, BAPI DAUSA, SUDASHANPURA, RAJASTHAN, 303507

(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/GIN/LLP No.	KRYSAL STONE EXPORTS LIMITED
2. Address of the registered office	REGD ADD: Office No.8, Blasian Bldg., 1st Floor, Amboli Naka, S V Road, Andheri West, Mumbai 400058 FACTORY ADD: SP-2 RIICO Industrial Area Shivdaspura, Jaipur, Rajasthan-303903 NA
3. URL of website	NA
4. Details of place where majority of fixed assets are located	SP-2 RIICO Industrial Area Shivdaspura, Jaipur, Rajasthan-303903
5. Installed capacity of main products/services	NA
6. Quantity and value of main products/services sold in last financial year	Sale: Rs 96.45 Lac as per latest balance sheet available for FY 2012-13
7. Number of employees/workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The latest available B/s is of FY 2012-13. The Resolution Applicant can get the said information by sending an email to the crp.krystal@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	● Minimum Net Worth: Rs 3 Cr or more being the average of the last three years wherein the latest balance sheet will be 31.03.2024 and ● Minimum Turnover: Rs 5 Cr (or NBFC: Rs 50 Cr of AUM) or more being the average of the last three years wherein the latest balance sheet will be 31.03.2024 and ● Other conditions of eligibility as per the EOI process document and same may be demanded by writing mail to crp.krystal@gmail.com .
10. Last date for receipt of expression of interest	20.11.2024
11. Date of issue of provisional list of prospective resolution applicants	30.11.2024
12. Last date for submission of objections to provisional list	05.12.2024
13. Date of issue of final list of prospective resolution applicants	14.12.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.12.2024
15. Last date for submission of resolution plans	18.01.2025
16. Process email id to submit Expression of Interest	crp.krystal@gmail.com

Date: 05.11.2024
Place: New Delhi

Suman Kr Verma
IBBI/IPA-003/00342/2021-2022/13657
W-2 D, 9, Kh No 83/34, Gali No 5, Mahavir Enclave
Palam Colony, New Delhi 110045
For Krystal Stone Exports Limited

RENAISSANCE CORPORATION LIMITED (In Liquidation)
Registered Office: Flat 71 Tower ACACIA-2, Vatika City, Sector 49, Gurugram, Haryana, 122018
Contact: +91 9312010519; Email: renaissancecorporation.cirp@gmail.com

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
Date and Time of Auction 05/12/2024
03:00 PM to 05:00 PM (With unlimited extension of 5 minutes each)

Form of Assets owned by RENAISSANCE CORPORATION LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(F) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND NO RECOURSE BASIS."

The Sale will be done through e-auction service provider E-PROCUREMENT TECHNOLOGIES LIMITED - AUCTION TIGER via website <https://indiauction.auction.tiger.net/>

Assets	Reserve Price *	EMD	Bid Increment Value
Unsorted Mixed Scrap of Pet Bottles 768.74 MTs	90,37,500.00	9,03,750.00	10,000

Note:- GST tax@18% applicable
Last date for EOI submission : 20/11/2024.
Last date for EOI submission : on or before 30/11/2024.
Last date for EMD submission : 03/12/2024 up to 5:00 PM.
Date and time of E-Auction : 05/12/2024 at 3:00 PM. To 5:00 PM.

1. Note: The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on <https://indiauction.auction.tiger.net/>, contact person Mr. Praveen Kumar Thevar at +91-972778828/6351896834/07968136855/854. Support Contact Person: 9265562819/9265562821 E-mail: praveen.thevar@auctiontiger.net, nct@auctiontiger.net, support@auctiontiger.net
In case of any clarifications, please contact the undersigned at renaissancecorporation.cirp@gmail.com

Date: 05/11/2024
Place: Gurugram

Sd/-
Manoj Sehgal
Liquidator of Renaissance Corporation Limited
IP Registration No. IPA-002/IP-000108/2017-2018/10256
Address - Flat 71 Tower ACACIA-2, Vatika City, Sector 49, Gurugram, Haryana, 122018
Contact: +91 9312010519

Canara Bank Worli Seaface Branch : Poonima CHS, Opp. Traffic Police Hq, Sir Pochkanwala Road, Wurl, Mumbai-400 025, Maharashtra. E-mail: cb15064@canarabank.com

Ref. No. MSRO-REC-REDM:MOHDA QADRI-F-303VIVIANA: OCT-27-2024-25 Dated : 31.10.2024 Regd. Post with Ack. Due

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER / GUARANTOR / MORTGAGOR

The Borrower / Guarantors / Mortgagee :
Mr. Mohd. Abubakar Qadri (Borrower), S/o. Abdulla Qadri, R/o. Building N-5B, Abdal Sattar Building 2nd Floor, Room No. 23, Bhishti Mohalla, Zakaria Masjid Street, Mumbai, Maharashtra-400 009.
Sh. Mohd. Abubakar Qadri S/o. Abdulla Qadri, R/o. Flat No. 302, On 3rd Floor of The Building Known As "Bliss Residency" "B" Type, Situated At Village : Dhamoto, Taluka : Karjat, District : Raigad, Maharashtra -410 206.
Sh. Mohd. Abubakar Qadri, S/o. Abdulla Qadri, R/o. Flat No. 303, Admesuring 337.99 Sq. Ft. Carpet Area On 3rd Floor, in 'X' Wing of The Building Known As "Viviana Block S" Constructed on Land Bearing Survey No. 87/43, 87/44, 87/45, 87/46 Situated At Village : Dhamoto, Taluka : Karjat, District : Raigad, Maharashtra-410 206.

SUBJECT : Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Worli Seaface Branch, Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, U/s. 13(2) of the Act, on 15.04.2024, to the borrower / firm **Sh. Mohd. Abubakar Qadri S/o. Abdulla Qadri, the mortgagee and the Guarantors (above mentioned names)**, demanding to pay an amount of **₹ 21,72,252/- (Rs. Twenty One Lakhs Seventy Two Thousand Two Hundred Fifty Two Only)** as on 14.04.2024 and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagees and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13